

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A.no.53 of 1996

Date of Order: 28.10.97.

Present: Hon'ble Mr. M. S. Mukherjee, Administrative Member.

Hon'ble Mr. D. Purakayastha, Judicial Member.

SUKUMAR CHAKRABORTY

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. T. K. Biswas, counsel.

For the respondents: Mr. B. K. Chatterjee, counsel.

Heard on: 28.10.97.

O R D E R

M. S. Mukherjee, A. M.

Mr. B. K. Chatterjee, 1d. counsel for the respondents, submits on instructions from his clients that a Type-II Quarter has already been allotted to the petitioner and that the said Quarter has already been occupied by the petitioner. Mr. Chatterjee, 1d. counsel, also produces his clients' instructions dt. 27.10.97 for the sake of record. In the petition, prayer was made for allotment of Type-II Quarter in favour of the petitioner.

Mr. T. K. Biswas, 1d. counsel for the petitioner, submits that he has no instructions in the matter.

However, from the submissions made by the 1d. counsel for the respondents and records produced by him, we are satisfied that the reliefs prayed for by the petitioner has already been given by the respondents. The case has, therefore, <sup>of 64</sup> disposed of having <sup>^</sup> been infructuous. No order as to costs.

(D. Purakayastha)  
Member (J)

*Mukherjee*  
(M. S. Mukherjee)  
Member (A).